

Government of Union Territory
of
Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Jammu, the 06 December, 2019

SO 25 .-Whereas on 10.07.2018, Police Station Lalpora received a docket from ASI Ab. Ahad No.213/KP to the effect that the said officer was on Naka checking duty near Army Camp Kruson along with other police personnel and 28 RR and during Naka checking a motor cycle bearing Reg. No.PB-42B/7575 driven by Asif Ahmad Bhat S/o Ab. Gani Bhat R/o Shalgund accompanied by another person namely; Sameer Rashid Sofi was apprehended. During search a bag containing pistol with Magazine along with 06 live rounds and other incriminating material were recovered from them; and

2. Whereas a case FIR No. 80/2018 U/S 7/25 A. Act & 13 ULA(P) Act was registered in P/S Lalpora and investigation of the case was taken up; and

3. Whereas, during investigation, the above mentioned accused persons disclosed on questioning that there is one more person namely; Zahid Ahmad Rather S/O Gh. Hassan Rather R/O Shalgund Lolab Kupwara who is also involved in procuring the said arms/ammunition for carrying out terrorist activities and were involved in carrying the accused terrorist namely; Sameer Rashid Sofi S/O Ab. Rashid R/O Kakapora Pulwama in a vehicle from one place to another place; and

4. Whereas, the investigation conducted, prima-facie, established the commission of offence punishable U/S 7/25 A Act and 18, 38 & 39 of the Unlawful Activities (Prevention) Act 1967, against the accused persons namely; Asif Ahmad Bhat S/o Ab. Gani Bhat, Zahid Ahmad Rather S/o Gh. Hassan Rather both residents of Shalgund Lolab Kupwara and Sameer Rashid Sofi S/o Ab. Rashid R/o Kakapora Pulwama; and

5. Whereas, the Authority appointed by the Government of Union Territory of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents

relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons, and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir hereby accords sanction for launching prosecution against the accused persons namely 1. Asif Ahmad Bhat S/o Ab. Gani Bhat, 2. Zahid Ahmad Rather S/O Gh. Hassan Rather both residents of Shalgund Lolab Kupwara and 3. Sameer Rashid Sofi S/o Ab. Rashid R/o Kakapora, Pulwama for the commission of offences punishable U/S 18, 38 & 39 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 80/2018 of Police Station Lalpora.

By order of the Government of Union Territory of Jammu & Kashmir.

Sd/-

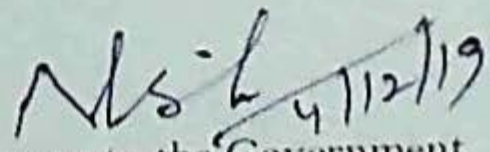
Principal Secretary to the Government
Home Department

No. Home/Pros/90/2018

Dated: 06.12.2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc/S/2018/71103-05 dated 24/10/2018 & No. Legal/Sanc-66/S/2019/48790-92 dated 09.08.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department